

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

C.P. No.26/252(3)/GB/2018

Under Section 252(3) of the Companies Act, 2013

In the matter of:

Balaji Candles Pvt. Ltd.

... Petitioner

-versus-

Registrar of Companies, NE Region, Shillong

... Respondent

Order delivered on 03rd September, 2018

Coram:

HON'BLE MR. JUSTICE P.K. SAIKIA, MEMBER (JUDICIAL)

For the petitioner : MrAmit Pareek, PCS

For the Respondent : None

ORDER

This is an application under Section 252(3) of the Companies Act, 2013 seeking restoration of the name of the petitioner company namely, Balaji Candles Pvt. Ltd. incorporated under the provisions of the Companies Act, 1956, alleging that in striking of the name of the said company from the register maintained by the Registrar of Companies(ROC), Shillong, the procedure prescribed were not followed.

2. The learned legal representative Mr. Amit Pareek, PCS appearing for the petitioner company prays that the petitioner may be allowed to withdraw the petition with permission to re-file the same, since there are certain formal defects in presentation of the petition. His prayer is allowed.
3. The petitioner is allowed to be withdrawn with the permission to re-file the same.



Member (Judicial)

National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati the 03rd September, 2018
DeKa/03-09-2018//

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